

एल० पी० जी० का आयात

1253. श्री शुशील कुमार संभाजीराव शिन्डे : क्या पेट्रोल और प्राकृतिक गैस मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या यह सब है कि सरकार ने कुछ निजी पार्टियों को एल०पी०जी० का आयात करने की अनुमति दी है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ;

(ग) एल०पी०जी० की कितनी मात्रा आयात की जाएगी ;

(घ) क्या इन पार्टियों के पास भण्डारण (स्टोरेज) की सुविधा है ;

(ङ) यदि हां, तो उसका ब्यौरा क्या है ;

(च) सुरक्षा की दृष्टि से सरकार क्या उपाय कर रही है ;

(छ) एल०पी०जी० कनेक्शन के लिए प्रतीक्षा सूची का ब्यौरा क्या है ;

(ज) क्या इस प्रतीक्षा सूची को निजी पार्टियों की सहायता से पूरा किया जाएगा ; और

(झ) यदि हां, तो कब तक ?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय के राज्य मंत्री (कैप्टन सतीश शर्मा) :
(क) से (ङ) समानांतर विपणन प्रणाली के अंतर्गत निजी कंपनियों को एल०पी०जी० (रसोई गैस) आयात करने और बाजार आधारित कीमतों पर ऐसे आयातित एल०पी०जी० (रसोई गैस) की बिक्री के लिए अपनी सुविधाओं तथा वितरण नेटवर्क की स्थापना करने/प्रयोग करने की अनुमति दी गई है। समानांतर विपणन प्रणाली के अंतर्गत जो निजी पार्टियाँ कार्य करने की इच्छुक हैं उन्हें पेट्रोलियम और प्राकृतिक गैस मंत्रालय से किसी अनुमति की जरूरत नहीं है। तथापि उन्हें यथा लागू संगत अधिनियमों तथा नियमों के तहत सुरक्षा प्रदूषण नियंत्रण इत्यादि के संबंध में आवश्यक अनुमोदन प्राप्त करने होंगे।

मुख्य विस्फोटक नियंत्रक तथा अन्य प्राधिकारियों से आवश्यक अनुमोदनों के उपरान्त निजी पार्टियाँ उनकी अपनी आयात एवं भण्डार सुविधाओं का सृजन करने के लिए कदम उठा रही हैं। इसी बीच 11 पार्टियाँ उनकी अपनी आयात तथा भण्डार सुविधाओं का उपयोग करने के संबंध में सरकार तेल कंपनियों के साथ समझौता सापन कर चुकी हैं। 15 जुलाई, 1994 तक निजी एजेंसियों द्वारा 20424 मी० टन एल०पी०जी० (रसोई गैस) आयात की गई है। इसके अतिरिक्त, एक पार्टी द्वारा प्रत्येक 11 कि०मी० क्षमता के 5000 सिलिंडरों का आयात किए जाने के संबंध में रिपोर्ट प्राप्त हुई हैं।

(च) से (झ) कथित योजना के तहत निजी एजेंसियाँ सरकार के निजी हस्तक्षेप के बगैर वितरकों को नियुक्त करने तथा ग्राहकों का पंजीयन करने के लिए स्वतंत्र हैं। वर्तमान में सार्वजनिक क्षेत्र की तेल कंपनियों के वितरकों के पास लगभग 115 लाख ग्राहकों की प्रतीक्षा सूची है। एल०पी०जी० (रसोई गैस) के समानांतर विपणन से प्रतीक्षा सूची के घटने की आशा है।

Adulteration of Kerosene

1254. SHRI BHAGABAN MAJHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government are aware of the growing incidences of adulteration of Kerosene in the country;

(b) if so, the States from where such reports have been received; and

(c) what are the details of the steps taken to check the adulteration of Kerosene?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH SHARMA): (a) to (c). Very few reports of adulteration of kerosene in the country are being received from the

States. Reports are however being received regarding adulteration of MS and HSD with kerosene. In order to check the adulteration of kerosene, steps such as furfural doping of kerosene, blue dyeing of kerosene, sample testing by mobile laboratories and surprise inspections by field officers of oil companies and State authorities, and delivered supply of kerosene have been taken. The Central Government has also requested the State Governments to rationalise the system, of retail distribution to prevent diversion and black-marketing of kerosene and other irregularities.

Cases of fraudulent vouchers for LPG Connections in Aurangabad

1255. DR. BAPU KALDATE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that certain arrests were made in the third week of June, 1994 in Aurangabad in connection with fraudulent vouchers with forged signatures of Members of Parliament from Gujarat for LPG connections;

(b) if so, what are the details thereof; and

(c) what action has been taken by Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH SHARMA): (a) to (b). Two persons were reportedly arrested in Aurangabad in connection with fraudulent vouchers in June, 1994 for having presented the fake vouchers with the alleged signatures of two Members of Parliament, for issue of LPG domestic connection.

(c) Police have registered an F.I.R.

Exploration of Oil and Natural Gas in Gujarat

1256. SHRI RAJUBHAI A. PARMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have selected some new areas in Gujarat to explore

oil and natural gas during the current financial year;

(b) if so, the details thereof; and

(c) the total amount earmarked for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) Yes, Sir.

(b) During the year 1994-95, two new structures namely Gambhira and Degam have been identified for drilling in Cambay basin of Gujarat, of which drilling has already started on Gambhira structure. In addition to this, a new structure Lodhika in Saurashtra is also under drilling.

Besides this, seismic surveys are continuing in different areas of Gujarat to identify new prospects for drilling.

(c) The total amount earmarked in the budget estimates for 1994-95 for exploration in Gujarat is as follows:—

(Rs. in crores)

Survey	48.26
Exploratory	209.39
Drilling	257.65

Request from Gujarat to Raise Royalty on crude oil

1257. SHRI RAJUBHAI A. PARMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Gujarat have demanded to raise royalty on crude oil;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA) (a) to (c). Consequent upon requests from Government of Gujarat for revision of the rate of royalty on crude oil beyond 31-3-1993, an 'on account'